

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO.1-4 IN CIVIL APPEAL NO(s). 8265 OF 2004

BEFORE THE REGISTRAR S.G. SHAH

MOHAMOODA BEGUM

Appellant (s)

VERSUS

MOLCHAND AGARWAL (DEAD).

Respondent(s)

(With appln(s) for directions,interim directions,impleadment,impleadment as party respondent and office report)

Date: 27/09/2010 This Appeal was called on for hearing today.

For Appellant(s)

Mr. K.K. Mohan ,Adv
Mr Gaichangpou Gangmei, Adv.
Mr Sridhar Potaraju, Adv.

For Respondent(s)

Mr. D. Mahesh Babu,Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice.

Dasti service is allowed on unserved respondent No.6.

Petitioner has also to take appropriate steps for remaining unserved respondents whose status seems to be changed.

Process fee and spare copies to be paid before

8.10.2010.

If not paid, list before the Hon'ble Judge in Chambers for non-prosecution against unserved respondent.

If paid, issue notice as per above order.

List again on 10.11.2010.
(S.G.SHAH)
Registrar

hj